

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on : 09.03.2015
Court No.:
Item No. :

PRAYER FOR INTERIM RELIEF
IN
CIVIL APPEAL No. 6815 OF 2014

U.P.RAJKIYA NIRMAN NIGAM LTD.	VERSUS	...APPELLANT
L.N.GUPTA		...RESPONDENT

OFFICE REPORT

The Prayer for interim relief in the Civil Appeal above mentioned was listed before the Hon'ble Court on 17.12.2014, when the Court was pleased to pass the following order:

“In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, list the matter on 9th March, 2015.”

It is submitted that in view of letter circulated, Counsel for the appellant has not filed any Affidavit with Proof of Service of notice on the sole Respondent so far.

Service of notice is not complete.

The Prayer for interim relief in the appeal above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 27th day of February, 2015.

ASSISTANT REGISTRAR

Copy to:
Mr. Tushar Bakshi, Advocate

ASSISTANT REGISTRAR